

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P. No.637/2018 in O.A. No.2175/2014

Monday, this the 15<sup>th</sup> day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Vinod Kumar s/o Sh. Satya Pal Sharma  
Aged about 58 years  
Group B  
r/o 171, Nimri Colony  
Delhi

..Applicant  
(Mr. K P Gupta, Advocate)

Versus

1. Mr. Madhup Vyas, Commissioner  
North Delhi Municipal Corporation  
Dr. SMP, Civic Centre, Minto Road  
New Delhi – 110 002

2. Ms. Renu Chikara  
Assistant Director of Education  
(Education Department)  
North Delhi Municipal Corporation  
Office of North Delhi Municipal Corporation  
Keshav Puram (Rohini Zone)  
Delhi – 110 035

..Respondents  
(Mr. A S Singh, Advocate for Mr. Amit Sinha, Advocate)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

The petitioner filed O.A. No.2175/2014 ventilating his grievance about the manner of fixation of retirement benefits. The O.A. was allowed on 15.11.2017, directing the respondent Nos. 4 & 5 to deposit their pro-rata pension liabilities vis-à-vis

the applicant, with the respondent No.2 for the service rendered by him in the North DMC, within a period of three months. The contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal.

2. The respondents filed a counter affidavit, stating that a sum of ₹9,024/- towards pension contribution and a sum of ₹5866/- towards leave encashment was deposited on 13.03.2019 and 01.03.2019 respectively. With this, the order of the Tribunal stands complied with.

3. Across the Bar, it is stated that the respondents have to take necessary steps as regards GPF / GIS also. There is no reason to believe that the respondents would not take steps in that behalf. If anything is due in that direction, it shall be completed in accordance with law, within three months from today.

4. Accordingly, the contempt case is closed. There shall be no order as to costs.

**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**April 15, 2019**  
/sunil/